NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 634/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE PARTIES: Gemini Biotech Pvt. Ltd.

V/s ROC, Pune

SECTION OF THE COMPANIES ACT: 248(1) of the Companies Act, 2013.

S. No.

DESIGNATION

MILINA COLHATKAR W. Sc.

ORDER C.P. 634/248(1)/NCLT/MB/MAH/2017

- 1. The Petitioner has moved this Petition on 30.10.2017 mentioned by one of the Director of the Company present in person with a prayer for Restoration of the name of the Company with the Registrar of Companies, Pune.
- puls 2. Certain information is required such as filing of Affidavit confirming the position of the cash deposited in the Bank and to place on record the evidence of filing of the requisite accounts with any of the Government Authorities.
 - 3. In this case Report of the ROC Pune is awaited. Hence the Registry is directed to issue a letter asking to submit the Report on or before the next date of hearing.

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- 4. During this interregnum period the Petitioner is seeking a Temporary Relief to operate HDFC Bank, Current Account No. 01492560002747, Mayur Colony, Kothrud Branch, Pune in the name of Gemini Biotech Private Limited. Operation of the Bank Account is permitted, however, with a limit to withdraw not more than Rupees Ten Lakhs in total up to the next date of hearing.
- The Certified Copy of this Order to be served upon the ROC as well as upon the Bank Authorities. The matter is listed for hearing on 29.11.2017.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 14.11.2017.

M.K. Shrawat Member (Judicial)

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